

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (I.B) No.447/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> November 2017, 10.30 A.M**

Name of the Company	Ketan Mehta -Vs- ABNM Restaurant Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. KIRAN SHARMA, Pr. CS & PETITIONER  
2. BIMAL AGARWAL, IR & INTERIM  
RESOLUTION  
PROFESSIONAL

Kuang Shaojun  
22.11.2017

23.11.2017

## Corporate Debts

## ORDER

Ld. Counsel for the Interim Resolution Professional (IRP), financial creditor and corporate debtor are present.

Ld. Counsel for the IRP has informed that notice has been published in the newspapers and IRP is directed to file progress report within 7 days from today.

Ld. Counsel for the corporate debtor has submitted that parties has entered into settlement and in view of the order of the Hon'ble Supreme Court necessary order may be passed. We do not have any written information regarding the statements. Further it is made clear that once the application is admitted Rules prohibit withdrawal of any such application.

List on 11/12/2017 for further order.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)